

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:452
ANSWERED ON:25.11.2005
EXCAVATION OF MINERALS
Zahedi Shri Mahboob

Will the Minister of MINES be pleased to state:

- (a) whether the Government is planning to transfer unabated right to the foreign organisations for listing our mineral properties;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to save the interest of the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. DASARI NARAYANA RAO)

(a) No, Sir. The task of listing mineral properties in the country is with Geological Survey of India and Indian Bureau of Mines. Further, under Section 5(1) of the Mines and Minerals(Development & Regulation)Act, 1957(MMDR), no reconnaissance permit , prospecting licence or mining lease can be granted to any person unless such person is an Indian national, or a company as defined in sub section (1) of Section 3 of the Companies Act, 1956.

(b)&(c). In view of (a) above, do not arise.